- (c) whether Pakistan too has allowed Indian NIA to visit Pakistan and interrogate Jaish-e-Mohammed chief Masood Azhar; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) A Five member Joint Investigation Team (JIT) from Pakistan had visited India between 27th March, 2016 and 31st March, 2016 to collect, review and document physical evidences and to interview key witnesses and victims through the National Investigation Agency in connection with the Pathankot Airbase terror attack. The NIA briefed the Pakistan JIT on investigations carried out in the Pathankot Airbase terror attack. The Pakistan JIT, in turn, shared with NIA the results of investigations carried out by them in Pakistan so far. The Pakistan JIT also informed that they were collecting admissible evidence outside Pakistan under the provisions of the Cr.PC of Pakistan, that will legally enable them to use the evidence in prosecution. The interaction with JIT was held in accordance with Terms of Reference mutually agreed on the basis of reciprocity. The Pakistan JIT assured of their full cooperation and promised to execute the LR, which has been received by them.

(c) and (d) The Pakistan JIT was informed that a team of NIA officials would like to visit Pakistan to carry forward the investigation in the Pathankot Airbase terror attack.

Online data base on sex offenders

- 369. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether Government is planning online database on sex offenders;
 - (b) if so, the details thereof;
 - (c) the time by which the project is expected to be completed; and
- (d) the steps taken by Government to include the juvenile delinquents convicted of sexual offence in the national sex offenders register?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Draft guidelines entitled 'Sex Offenders Registry' has been circulated to Ministries/Department concerned for inter-Ministerial consultations.